Office of The Deputy Commissioner, Barnala.

Bhagwant Rai ....Applicant

Vs

State of Punjab ....Respondent

No...1180......./L.F.A Dated 15..../02/2023

Subject:- **Complaint By Sh. Bhagwant Rai Vs State of Punjab-OA no.500/2022 (NGT),Pending for 16.03.2023.**

Reference:- **Regarding Notice dated 16.12.2022 issued by the Consultant (Judicial) NGT,New Delhi.**

It is submitted that the reply of the Notice may be considered as the same as sent earlier vide this office letter no.1024/L.F.A dated 02.12.2022.It is pertinent to mention here that this report has been approved by a joint committee constituted for the purpose.

15/02/23

Enclosed:- Report / letter no.1024/L.F.A.

Date:-02.12.2022

For Deputy Commissionor

Barnala.

ਵਿਸ਼ਾ:- ਸ਼ਿਕਾਇਤ ਵਲੋਂ Bhagwant Rai V/s State Punjab-OA no.500/2022 (NGT),Pending for 13.12.2022

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਬਰਨਾਲਾ ਜੀ ਵੱਲੋ ਹੋਏ ਹੁਕਮ ਅਨੁਸਾਰ ਮਿਤੀ 03.11.2022 ਅਨੁਸਾਰ ਸ੍ਰੀ ਭਗਵੰਤ ਰਾਏ ਵਾਸੀ ਬਰਨਾਲਾ ਵਲੋਂ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਪਾਸ ਕੀਤੀ ਗਈ ਈਸ਼ਵਰ ਕਲੋਨੀ ਦੀ ਸ਼ਿਕਾਇਤ ਸਬੰਧੀ ਇੱਕ ਕਮੇਟੀ ਦਾ ਗੰਠਨ ਕੀਤਾ ਗਿਆ ਜਿਸ ਵਿੱਚ ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,ਨਗਰ ਕੌਂਸਲ ਬਰਨਾਲਾ,ਜਿਲ੍ਹਾ ਵਣ ਰੇਂਜ ਅਫਸਰ ਬਰਨਾਲਾ,ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਬਰਨਾਲਾ ਐਟ ਸੰਗਰੂਰ,ਉਪ ਮੰਡਲ ਅਫਸਰ ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ ਦੀ ਗੰਠਿਤ ਕੀਤੀ ਗਈ ਕਮੇਟੀ ਵੱਲੋ ਸਾਂਝੇ ਤੌਰ ਤੇ ਇਸ ਕਲੋਨੀ ਦਾ ਮੌਕਾ ਮੁਲਾਹਜਾ ਕੀਤਾ ਗਿਆ। ਜਿਸ ਉਪਰੰਤ ਪਾਇਆ ਗਿਆ ਕਿ ਈਸਵਰ ਕਲੋਨੀ ਸਾਲ 2007 ਦੇ ਆਸਪਾਸ (ਨਜਾਇਜ) ਹੋਂਦ ਵਿੱਚ ਆਈ ਸੀ, ਉਸ ਸਮੇਂ ਕਲੋਨਾਈਜਰ ਵੱਲੋ ਪਾਣੀ, ਸੀਵਰੇਜ ਦੀ ਪਾਈਪ ਲਾਇਨਾ ਪਾਈਆ ਸਨ। ਇਸ ਕਲੋਨੀ ਵਿੱਚੋ ਤਕਰੀਬਨ ਕੁੱਲ ਪਲਾਟਾਂ ਵਿੱਚ 50 ਪ੍ਰਤੀਸ਼ਤ ਤੋ ਵੱਧ ਪਲਾਟਾਂ ਦਾ ਰੈਗੂਲਾਇਜੇਸ਼ਨ ਚਾਰਜ ਨਗਰ ਕੌਂਸਲ ਬਰਨਾਲਾ ਵਿਖੇ ਜਮਾਂ ਹੋ ਚੁੱਕਾ ਹੈ ਅਤੇ ਇਸ ਕਲੋਨੀ ਵਿੱਚ 60 ਤੋ ਵੱਧ ਰਿਹਾਇਸ਼ਾਂ ਬਣੀਆ ਹੋਈਆ ਹਨ।ਇਹ ਕਲੋਨੀ ਰੈਗੂਲਰ ਨਹੀ ਹੈ ਅਤੇ ਨਾ ਹੀ ਇਸ ਸਬੰਧੀ ਕੋਈ ਫਾਇਲ ਪ੍ਰੋਸੈਸ ਅਧੀਨ ਹੈ। ਨਗਰ ਕੌਂਸਲ ਬਰਨਾਲਾ ਵੱਲੋ ਪੰਜਾਬ ਅਰਬਨ ਇੰਵਾਇਰਮੈਂਟ ਫੇਜ-3 ਅਧੀਨ ਪ੍ਰਾਪਤ ਹੋਈ ਗ੍ਰਾਂਟ ਰਾਸ਼ੀ ਵਿੱਚੋਂ ਪ੍ਰੋਵਾਇਡਿੰਗ ਅਤੇ ਲੇਇੰਗ 60 ਐਮ.ਐਮ ਇੰਟਰਲਾਕ ਟਾਇਲ ਗਲੀ ਰਵੀ ਕਾਂਸਲ,ਹਰਸ਼ ਕੁਮਾਰ, ਅਜੈ ਕੁਮਾਰ, ਵਿਪਨ ਕੁਮਾਰ ਅਤੇ ਟਾਵਰ ਸਟਰੀਟ ਇੰਨ ਵਾਰਡ ਨੰ.29 ਬਰਨਾਲਾ ਜਿਸਦੀ ਅਨੁਮਾਨਤਾ ਲਾਗਤ 59.51 ਲੱਖ ਰੁਪਏ ਹੈ, ਦੇ ਕੰਮ ਰਾਹੀ ਇਸ ਕਲੋਨੀ ਦੀਆਂ ਸਾਰੀਆਂ ਗਲੀਆਂ ਨੂੰ 60 ਐਮ.ਐਮ ਇੰਟਰਲਾਕ ਟਾਇਲਾ ਲਗਵਾ ਕੇ ਸਾਲ 2021-22 ਵਿੱਚ ਪੱਕਾ ਕਰਵਾ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਇਸ ਕਲੋਨੀ ਵਿੱਚੋ ਜਿਸ ਮੇਨਹੋਲ ਰਾਹੀਂ ਸੀਵਰੇਜ ਦਾ ਗੰਦਾ ਪਾਣੀ ਨਾਲ ਲੱਗਦੀ ਨਿਕਾਸੀ ਖਾਲ ਵਿੱਚ ਜਾ ਰਿਹਾ ਸੀ।**ਉਸ ਮੇਨਹੋਲ ਦੀ ਰੀਪੇਅਰ ਕਰਵਾ ਕੇ ਇਹ ਪਾਣੀ ਜਾਣਾ ਬੰਦ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ।** ਇਸ ਕਲੋਨੀ ਵਿੱਚੋ ਸੋਲਿਡ ਵੇਸਟ ਦਾ ਪ੍ਰਬੰਧ ਨਗਰ ਕੌਂਸਲ ਬਰਨਾਲਾ ਵੱਲੋ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਇਸ ਕਲੋਨੀ ਦੇ ਡਿਵੈਲਪਰ ਦੀ ਮੌਤ ਹੋ ਚੁੱਕੀ ਹੈ।

2)ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ-ਈਸ਼ਵਰ ਕਲੋਨੀ ਵਿੱਚ ਪਾਣੀ ਦੀ ਲਾਇਨ ਪਾਉਣ ਲਈ ਸਾਰਾ ਏਰੀਆਂ ਅਮ੍ਰਿਤ ਫੇਸ -2 ਵਿੱਚ ਲੈ ਲਿਆ ਗਿਆ ਹੈ। ਫੰਡਜ ਪ੍ਰਾਪਤ ਹੋਣ ਤੇ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਪਹਿਲ ਦੇ ਆਧਾਰ ਤੇ ਪਾ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਸ਼ਹਿਰ ਬਰਨਾਲਾ ਅੰਦਰ ਪਾਣੀ ਤੇ ਸੀਵਰੇਜ ਦੀ ਸਪਲਾਈ ਰਹਿੰਦੇ ਏਰੀਏ ਵਿੱਚ ਪਾਉਣ ਲਈ ਡੀ.ਪੀ.ਆਰ ਪ੍ਰਗਤੀ ਅਧੀਨ ਹੈ।

3)ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਬਰਨਾਲਾ ਐਟ ਸੰਗਰੂਰ ਅਨੁਸਾਰ ਕਲੋਨਾਈਜਰ ਵੱਲੋ ਇਹ ਕਲੋਨੀ ਸਾਲ 2007 ਵਿੱਚ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਦੀ ਐਨ.ਓ.ਸੀ/ਸਹਿਮਤੀ ਬਗੈਰ ਬਣਾਈ ਗਈ ਸੀ। ਇਸ ਕਲੋਨੀ ਦੇ ਡਵੈਲਪਰ ਦੀ ਮੌਤ ਹੋ ਚੁੱਕੀ ਹੈ ਅਤੇ ਇਸ ਕਲੋਨੀ ਦੇ ਪਲਾਟ ਪਹਿਲਾ ਹੀ ਵਿੱਕ ਚੁੱਕੇ ਹਨ। ਇਸ ਕਰਕੇ ਹੁਣ ਇਸ ਕਲੋਨੀ ਦਾ ਕੋਈ ਕੇਅਰਟੇਕਰ ਨਹੀ ਹੈ। ਅਤੇ ਨਾ ਕਲੋਨੀ ਵਿੱਚ ਰਹਿਣ ਵਾਲੇ ਲੋਕਾਂ ਦੀ ਕੋਈ ਵੈਲਫੇਅਰ ਐਸੋਸ਼ੀਏਸ਼ਨ ਬਣੀ ਹੋਈ ਹੈ, ਲਗਭਗ ਸਾਰੇ ਘਰਾਂ ਦਾ ਸੀਵਰੇਜ ਬਰਨਾਲਾ ਸ਼ਹਿਰ ਦੇ ਮੇਨ ਸੀਵਰੇਜ ਨਾਲ ਜੋੜਿਆ ਹੋਇਆ ਹੈ। ਜਿਸ ਉੱਪਰ ਸ਼ਹਿਰ ਦਾ STP ਪਲਾਂਟ ਲੱਗਾ ਹੋਇਆ ਹੈ। ਕੁਝ ਘਰਾਂ ਦਾ ਪਾਣੀ ਨਾਲ ਲੱਗਦੀ ਸੱਲਜ ਡਰੇਨ ਵਿੱਚ ਪਾਇਆ ਜਾ ਰਿਹਾ ਸੀ। ਜੋ ਹੁਣ ਬੰਦ ਕਰਵਾ ਕੇ ਮੇਨ ਸੀਵਰੇਜ ਨਾਲ ਜੋੜ ਦਿੱਤਾ ਗਿਆ ਹੈ।

4)**Punjab Guidelines for Groundwater Extraction and Conservation,2022 ਅਧੀਨ ਦਫਤਰ Punjab Water Regulation and Development Authourity S.C.O 149-152,Sector-17,Chandigarh ਵਿਭਾਗ ਦੀ ਸਾਇਟ ਤੋਂ ਡਾਉਨਲੋਡ ਕੀਤਾ ਗਿਆ ਹੈ, ਜਿਸ ਦੇ ਪੈਰਾ ਨੰ.5.1 Exemptions from Seeking Permission ਜਿਸ ਵਿੱਚ Dringking and Domestic water usage ਬਾਰੇ ਦਰਜ ਹੈ, ਜੋ ਕਿ ਨਾਲ ਨੱਥੀ ਹੈ।**

ਜਿਲ੍ਹਾ ਵਣ ਰੇਂਜ ਅਫਸਰ ਬਰਨਾਲਾ ਅਨੁਸਾਰ ਇਸ ਕਲੋਨੀ ਵਿੱਚ Green Vilolation ਦੀ ਕੋਈ ਘਟਨਾ ਸਾਹਮਣੇ ਨਹੀ ਆਈ ਹੈ ਅਤੇ ਇਹ ਕਲੋਨੀ ਵਣ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰ ਖੇਤਰ ਤੋਂ ਬਾਹਰ ਹੈ।

ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
ਬਰਨਾਲਾ ਐਟ ਸੰਗਰੂਰ

ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ
ਨਗਰ ਕੌਂਸਲ,ਬਰਨਾਲਾ

ਜਿਲ੍ਹਾ ਵਣ ਰੇਂਜ ਅਫਸਰ
ਬਰਨਾਲਾ

ਉਪ ਮੰਡਲ ਅਫਸਰ
ਸੀਵਰੇਜ ਬੋਰਡ ਬਰਨਾਲਾ

Subject:-Complaint by Shri Bhagwant Rai Vs State of Punjab-OA no.500/2022(NGT) Pending for 13.12.2022

Regarding the above subject, as per the orders of Deputy commissioner, Barnala dated 03.11.2022 a committee was constituted of Executive Officer Municipal Council Barnala,District Forest Officer Barnala,Executive Engineer Pollution Control Board Barnala at Sangrur and Sub Divisional Officer Sewerage Board Barnala to verify the facts of complaint of Sh.Bhagwant Rai Resident of Barnala regarding Ishwar colony given to the Hon'ble NGT Commission.The Committee physicaly inspected the spot. It was found that Ishwar colony came into existence (illegally) around the year 2007. At that time the colonizer installed water and sewarge pipelines. In the colony approximately 50% plot holders have submitted the regularization charges of their plots to the Municipal Council and more than 60 residents have constructed their houses in this colony.This colony is neither regularized nor the file is under process. Under the grant received to Municipal Council under Punjab Urban Environment Phase-3 under the head providing and laying 60 mm interlock tiles, the street Ravi Kansal, Harsh Kumar, Ajay Kumar, Vipan Kumar and tower street were laid with 60 mm interlock tiles in the ward no.29 in the year 2021-2022.The main hole of this colony of which the untreated water of the sewerage was going to the adjoining drain was repaired and water was stopped to go into the drain. Solid waste of this colony is managed by the Municipal Council Barnala. The developer of this colony has died.

2) The total area of the water pipe line in Ishwar colony has been taken in Amrut Phase-2 by the sewerage department. On receiving the funds, the pipelines will be installed on priority basis. In the remaining area of Barnala City for supply of water and severage DPR is in under progress.

3) As per Punjab Pollution Control Board the colony was carved out by the colonizer without taking any NOC/Consent from the Punjab Pollution Control Board.The developer of colony has died and the plots have already been sold and no welfare association of the residents is there. The sewarge of all the houses of the colony is connected with the main sewerage of Barnala city and STP is installed in Barnala. The water of some houses was going in the Sludge drain which now has been stopped and has been connected with the main sewerage.

4) As per the Punjab Guidelines for Groundwater Extraction and Conservation,2022 under office Punjab Water Regulation and Development Authority S.C.O 149-152,Sector-17, Chandigarh has been downloaded from the department's website.The para no. 5.1 deals with Exemptions from seeking permission which is attached. (annexure-A)

According to District Forest Range Officer Barnala, no incident regarding green violation has been reported in this colony and this colony is out of the jurisdiction of the forest department.

-sd-
Executive Engineer
Punjab Pollution Control Board
Barnala

-sd-
Executive Officer
Municipal Council,Barnala

-sd-
District Forest Officer
Barnala

-sd-
Sub Divisional Officer
Sewerage Board,Barala